

**Central Administrative Tribunal
Principal Bench**

OA No.2343/2018

New Delhi, this the 2nd day of July, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

A.P. Singh, Aged 59 years,
S/o Late Shri U.P. Singh,
Working as Lab. Asstt./PCM,
R/o MM-198, D1 Sector LDA, Kanpur Road,
Lucknow (UP).

...Applicant

(By Advocate : Shri Yogesh Sharma)

Versus

1. Union of India through,
The General Manager,
Northern Railway, Baroda House,
New Delhi.
2. The General Manager (P),
Northern Railway, Baroda House,
New Delhi.
3. The Chief Works Manager,
Northern Railway, Loco Workshop,
Charbagh, Lucknow.

...Respondents

(By Advocate : Shri Ranjan Tyagi)

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :-

Heard the learned counsel for applicant and Shri Ranjan Tyagi, learned counsel, on receipt of advance notice, on behalf of respondents.

2. The applicant, a Lab Assistant/PCM under the respondent Northern Railways filed the instant OA seeking the following reliefs:-

- “(i) That the Hon’ble Tribunal may graciously be pleased to pass an order declaring to the effect that the whole action of the respondents not considering the case of the applicant for granting first financial up-gradation to the applicant under ACP Scheme in the pay scale of Rs.5000-8000 to the applicant from due date and for granting 2nd financial up-gradation under MACP Scheme in PB-2 + GP Rs.4600/- by way of extending the benefit of judgment in the case of S.K. Gupta’s case and Amit Kumar Chaurasia case is illegal, arbitrary and discriminatory and consequently pass an order directing the respondents to fix the pay of the applicant in the pay scale of Rs.5000-8000 from the date of granting first financial up-gradation under ACP Scheme w.e.f. 09.08.1999 and fix the pay of the applicant in PB-2 + GP Rs.4600/- from the date of granting 2nd financial up-gradation and 3rd financial upgradation in GP under MACP Scheme from due date with all consequential benefits including the arrears of difference of pay and allowances with interest.
- (ii) Any other relief which the Hon’ble Tribunal deem fit and proper may also be granted to the applicants along with the costs of litigation.”

3. It is submitted that the applicant made number of representations including Annexure-A/1 dated 02.02.2018, ventilating his grievances to the respondents, however, no orders have been passed thereon till date.

4. In the circumstances, the OA is disposed of without going into the merits of the case by directing the respondents to decide the Annexure-A/1 representation of the applicant dated 02.02.2018, by passing a speaking and reasoned order thereon, in accordance with law, within 90 days from the date of receipt of a certified copy of this order. No costs.

5. Let a copy of the OA, be enclosed to this order.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member(J)

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